

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-846/ND/2022

IN THE MATTER OF:

IMZ Corporate Pvt. Ltd.

.....Applicant

Vs.

MDS Telematics Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent : Ms. Lisha Saha, Mr. Murari Kumar, Mr. Shiv Shankar

ORDER

Heard the submissions made by the Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial decisions, if any, within a period of two weeks. List the matter on **22.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)